

Board for regulating promotions against leave vacancies, other than on Leave Preparatory to retirement. Cases dealt with in accordance with the extant procedure of the Western Railway earlier cannot be reopened.

12.06 hrs.

PAPERS LAID ON THE TABLE

MR. SPEAKER : Papers to be laid.

DR. HENRY AUSTIN (Ernakulam) : I wish to raise an important matter.

MR. SPEAKER : Unless I get advance notice, I am not going to allow any matter to be raised.

BOMBAY PUBLIC TRUSTS (GUJARAT)
(AMDT.) RULES AND A STATEMENT

THE MINISTER OF STATE IN THE
MINISTRY OF LAW AND JUSTICE (SHRI
NITIRAJ SINGH CHAUDHARY) : I beg
to lay on the Table—

- (1) A copy of the Bombay Public Trusts (Gujarat) (Amendment) Rules, 1971, published in Notification No. GH/K/176/BPT/Rules/1508/E in Gujarat Government Gazette dated the 8th July, 1971, under sub-section (4) of section 84 of the Bombay Public Trusts Act, 1950, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [*Placed in Library. See No. LT-789/71*]
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification. [*Placed in Library. See No. LT-790/71*]

STATEMENT ON FLOOD SITUATION

THE MINISTER OF IRRIGATION
AND POWER (DR. K. L. RAO) : I beg
to lay on the Table a statement (Hindi
and English versions) on the flood situation in
the country. [*Placed in Library. See No.
LT-791/71*]

12.01 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 27th July, 1971, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

MOTION

"That this House concurs in the recommendation of the Lok Sabha that a Committee of both the Houses to be called the 'Committee on the Welfare of Scheduled Castes and Scheduled Tribes' be constituted for the purposes set out in the motion adopted by the Lok Sabha at its sitting held on the 16th June, 1971, and communicated to this House, and resolves that this House do join in the said Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote and by secret ballot, ten members from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following Members of the Rajya Sabha have been duly elected to the said Committee :—

1. Shri Brahmananda Panda
2. Shri Sukhdev Prasad
3. Shri B. T. Kemparaj
4. Shri Ganeshi Lal Chaudhary
5. Shri Balram Das
6. Shri Roshan Lal

7. Shri K. P. Subramania Menon
8. Shri Melhupra Vcro
9. Shri Golap Barbora
10. Shri G. A. Appan.'

of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on public Undertakings for the unexpired portion of the term of the Committee, *vice* Dr. V. K. R. Varadaraja Rao resigned from the Committee."

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 27th July, 1971, adopted the following motion in regard to the Committee on Public Accounts :-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate one member from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the unexpired portion of the term of the Committee ending on the 30th April, 1972, in the vacancy caused by the resignation of Shri Niranjn Verma from the membership of the Committee and do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to the said Committee to fill the vacancy "

2. I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Jagdish Prasad Mathur, Member, Rajya Sabha, has been duly elected to the said Committee.'

MR SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of rule 312B of the Rules of Procedure and conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Undertakings for the unexpired portion of the term of the Committee, *vice* Dr V K. R. Varadaraja Rao resigned from the Committee "

The motion was adopted.

12.03 hrs.

CONSTITUTION (TWENTY-FOURTH AMENDMENT) BILL

THE MINISTER OF LAW AND JUSTICE (SHRI H R. GOKHALE) : Mr. Speaker, I rise to move :

"That the Bill further to amend the Constitution of India, be taken into consideration."

In a democracy as ours, the people are sovereign and Parliament, which is fully representative of the people, is supreme. The Bill once again seeks to reassert that Parliament is supreme and that no person or authority, howsoever high or respected, can come in the way of the fulfilment of the will of the people at large.

12 02 hrs.

ELECTION TO COMMITTEE

COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI M. B. RANA (Broach) : I beg to move :

"That the member of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules

So far as we the members on this side of the House are concerned, we are under a clear mandate, a massive mandate, from the people that we will bring about the necessary amendments to the Constitution so as to remove the impediments that have been created in the way of the implementation of the fulfilment of our socio-economic programmes.